

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA 818/93

Date of decision: 19.04.93.

Shri Yash Pal Singh

...Petitioner

Versus

Union of India through the
General Manager, Noerthern Railway,
Baroda House, New Delhi & Others

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member(A)
The Hon'ble Mr. J.P. Sharma, Member(J)

For the petitioner

None.

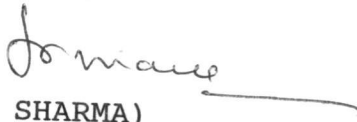
Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra, Member (A))


The relief claimed in this petition is that the petitioner should be granted temporary status w.e.f. 16.4.1978. The petitioner's earlier case was decided by the Tribunal on 25.5.1990 (TA-739/86). Vide the said order the respondents were directed to reinstate the applicant in service as a Jangmar within a period of three months from the date of communication of the said order. It was further left open to the respondents to take appropriate action against the applicant for any alleged misconduct on his behalf in accordance with law, if so advised. The Tribunal also did not grant any back wages or other consequential reliefs sought by the applicant. In the present O.A. filed by the petitioner it is his own stand that he was reinstated in service and has been given temporary status as a Khalasi w.e.f. 23.8.1990 vide order dated September, 1991. The petitioner claims temporary status from a date when the Tribunal itself was not in existence, is apparently barred by limitation under Section 21 of the Administrative Tribunals Act, 1985.

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2. We waited for some time to hear the petitioner. Despite this, neither the petitioner nor his counsel entered appearance. Accordingly, we went through the petition carefully. Since the relief prayed for in this O.A. is that the petitioner should be given temporary status w.e.f 1978, the O.A. is barred by limitation in accordance with Section 21 of the Administrative Tribunals Act, 1985. Accordingly, the same is dismissed, as barred by limitation. No costs.


(J.P. SHARMA)
MEMBER(J)


(I.K. RASGOTRA)
MEMBER(A)

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